

**MR. SPEAKER:** If you read the rules and if you can convince me then I shall go with you. Come to my chamber and convince me. I will go with you.

**SHRI JYOTIRMOY BOSU:** Convincing must be done on the floor of the House.

**SHRI NIREN GHOSH (Dum Dum):** We have given notice about the strike by the employees of public sector undertakings... (Interruptions)

**MR. SPEAKER:** There are certain rules laid down by you. I will have to go according to them. I would like to be enlightened by you in the matter

**SHRI GEORGE FERNANDES:** This rally has created problems. The trains are not moving. I have a friend of mine staying with me, who is not able to board a train for the last three days. Unless this matter... (Interruptions) This is a matter which needs to be debated in this House.

**अध्यक्ष महोदय :** आज इस के बाद बोलियेगा। प्रेसीडेंट ऐड्रेस पर आप बोलियेगा।

**SHRI INDRAJIT GUPTA (Basirhat):** Are we to understand that on all matters on which adjournment motions have been tabled are to be discussed with you in your Chamber or in the BAC? It is a new procedure. We have never done it in the past.

**MR. SPEAKER:** No you have misunderstood me. I am not talking about adjournment motions. I am talking of the subjects.

**SHRI INDRAJIT GUPTA:** Calling Attention?

**MR. SPEAKER:** Whatever subjects you want to be taken up.

**श्री जगपाल सिंह (हरिद्वार) :** स्पीकार साहब, मैंने भी एक एडजर्नमेंट मोशन

दिया है कि एक परिवार के 6 सदस्यों को तेल छिड़क कर शॉपड़ी में आग लगा कर, मेरे निर्वाचन क्षेत्र के शेखवालाग्रन्ट गांव में, फूक दिया है।

मैंने प्रिविलेज मोशन भी दिया है सर्वश्री एच० के० एल० भगत श्रीर महेंद्र प्रसाद के खिलाफ कि उन्होंने एक सदस्य को बोलने से रोक दिया।

**अध्यक्ष महोदय :** माननीय जगपाल सिंह जी, अगर आप पढ़ लिये होते तो यह एडजर्नमेंट मोशन नहीं देते।

**श्री जगपाल सिंह :** स्पीकर साहब, आप के सामने एक मेम्बर को नहीं बोलने दिया। मैंने प्रिविलेज मोशन दिया है इन के खिलाफ और आप से प्रार्थना करूंगा कि आप उसको प्रिविलेज कमेटी को रिफर कीजिए।

14.05 hrs.

#### PAPERS LAID ON THE TABLE

#### NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

**THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI):** I beg to lay on the Table:—

(1) A copy each of the following notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Paraffin Wax (Supply Distribution and Price Fixation) Amendment Order, 1981, published in Notification No. G.S.R. 14(E) in Gazette of India dated the 12th January, 1981.

(ii) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1981, published in Notification No. G.S.R. 15(E) in Gazette of India dated the 12th January, 1981.

(iii) The Light Diesel Oil (Fixation of Ceiling Prices) Amendment Order, 1981, published in Notification No. G.S.R. 16(E) in Gazette of India dated the 12th January, 1981.

(iv) The Furnace Oil (Fixation of Ceiling Prices and Distribution) Amendment Order, 1981, published in Notification No. G.S.R. 17(E) in Gazette of India dated the 12th January, 1981.

[Placed in Library. See No. LT-1778/81].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1979-80.

(ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1779/81].

(Interruptions)

MR. SPEAKER: You read that rule and then come to me.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, yesterday you allowed laying of the Ordinances on the Table of the House to be opposed.

MR. SPEAKER: I know the rules.

(Interruptions)

SHRI JYOTIRMOY BOSU: Here the question is of 20 per cent rise in kerosene and diesel oil prices.

MR. SPEAKER: You just read Rule 305(c) and come to me.

रामावतर शास्त्री (पटना) :

प्रिविलेज मोशन ग्रुप ने एक्सेप्ट किया, रिजॉक्ट किया, क्या किया ?

SHRI JYOTIRMOY BOSU: I want to make one submission.

MR. SPEAKER: No.

SHRI JYOTIRMOY BOSU: At this age you are handsome and you are pretending ...

(Interruptions)

NOTIFICATION UNDER COMPANY SECRETARIES ACT AND REPORT OF SEVENTH GENERAL ELECTIONS, VOL. II

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): I beg to lay on the Table:—

(1) A copy of the Company Secretaries Regulations, 1981 (Hindi and English versions) published in Notification No. 41/1/80-CL. V. (ICSI No. 1 of 1981) in Gazette of India dated the 1st January, 1981, under sub-section (4) of section 39 of the Company Secretaries Act, 1980. [Placed in Library. See No. LT-1780/81.]

(2) A copy of the Report (Hindi and English versions) on the Seventh General Elections to the House of the People in India 1980—Volume VI (Statistical). [Placed in Library. See No. LT-1781/81.]

REVIEW ON AND ANNUAL REPORT OF HINDUSTAN INSECTICIDES LTD., NEW DELHI

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): On behalf of Shri Dalbir Singh, I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1979-80.

(ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for